### GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

## LOK SABHA UNSTARRED QUESTION NO. 2833 TO BE ANSWERED ON 15.12.2021

#### **MECHANISED BOOT LAUNDRIES**

#### **2833. SHRI RAMDAS C. TADAS**

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government has taken some measures to resolve the issue of payments in contracts of mechanized BOOT laundries that have been raised in time of Covid – 19 pandemic period;

(b) if so, the details thereof;

(c) whether any zone of Indian Railways has made payments to mechanized BOOT laundries as per the minimum assured load clause of their Contract Agreement during lockdown period;

(d) if so, the details thereof;

(e) whether the Railways has received any representation from Public representatives in this regard and if so, the details thereof; and

(f) the details of future of mechanized BOOT laundries as per Indian Railways?

#### ANSWER

# MINISTER OF RAILWAYS, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW)

(a) & (b) Yes, Sir. In view of prevailing COVID-19 pandemic, linen sets are presently not being provided in AC coaches. Some measures taken to resolve the issue of payments in contracts of mechanized BOOT laundries that have been raised in time of Covid-19 pandemic period are as follows:

Directions were issued to enable payment to contract and outsourced staff / workers affected due to lockdown situation upto May 2020. Zonal Railways were further directed to deal with each existing contract on its merits, keeping in view its terms and conditions including relevant General Conditions of Contracts (GCC), with concurrence of associate finance, taking view of associated legal branch, as required.

(c) & (d) Payment has been done to BOOT laundries of South East Central Railway (SECR) at Bilaspur depot (upto August 2020) and Durg depot (upto July 2021) and two BOOT laundries of East Coast Railway (ECoR) at Visakhapatnam (upto 30.04.2021) and Sambalpur (upto 30.09.2021) as per assured off take clause provided in the special conditions of contract on advise of divisional legal and finance wings. (e) Representations from some Hon'ble Members of Parliaments have

been received in this regard.

(f) Future of mechanized BOOT laundries depends upon normalization of COVID-19 situation.

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